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CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH

CIRCUIT SITTING AT BILASPUR

OA No. 153/06

Bilaspur, this the 29th day of June 2006.

CORAM

Hon'ble Dr. G.C. Srivastava, Vice Chairman
Hon'ble Mr. A.K. Gaur, Judicial Member

Chinnayya
S/o Karnnayya
Points Man 'A'
Tiger Hill Station
S.E.C. Railway
District Korea
Chhattisgarh.

Applicant

(By advocate Smt. Somsukla Sarkar)

Versus

1. Union of India through
the Secretary
Department of Railway
Mantralay, New Delhi.
2. The General Manager
South Eastern Central Railway
Bilaspur Zone (CG)
3. The Divisional Railway Manager
S.E.C. Railway, Bilaspur Zone
Chhattisgarh.
4. The Divisional Personnel Officer
S.E.C. Railway, Bilaspur Zone (CG)
5. The Chief Accounts Officer
SEC Railway, Bilaspur Zone (CG)
6. The Station Manager
Tiger Hill Station
SEC Railway
Dist. Korea (CG)
7. Bill Clerk
Vishrampur Station
SEC Railway, Dist. Korea
Chhattisgarh.

Respondents.

(By advocate Shri M.N. Banerjee)

O R D E R

By A.K. Gaur, Judicial Member

The applicant has claimed the following reliefs:

- (a) Direct the respondents to pay the increment to the applicant.
- (b) Direct the respondents to pay the full salary for the month of May and October 2005.
- (c) Direct the respondents to issue free railway travelling pass to the applicant.

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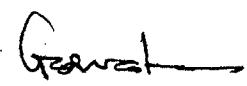
2. A punishment was awarded to the applicant and the same has become final. The applicant has not challenged the validity of the punishment order and he has filed this OA for redressal of his grievance in regard to non-payment of salary for two months, non-providing of pass facility and other reliefs.

3. In regard to the grievance of the applicant, he may make a representation to the competent authority. If such a representation is made, ^{within a month of this order} ~~as~~ the competent authority is directed to consider and dispose it of by passing a speaking order within three months from the date of receipt of the representation.

4. The OA is disposed of as above, without expressing any opinion on the merits of the case.

5. Shri M.N.Banerjee be given a copy of this order.


(A.K.Gaur)
Judicial Member


(Dr.G.C.Srivastava)
Vice Chairman

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